

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 03  
CP (IB) No.336/Chd/Hry/2022  
Under Section 7 of the IBC, 2016**

**In the matter of:-**

Varun nagpal & Ors.

...Petitioner-Financial Creditor

Vs.

SRS Real Estate Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Rajan Kumar Hans, Advocate for petitioner-financial creditor

Heard. It has been brought to our notice that in CP(IB) No.167/Chd/Hry/2020, the order against the respondent-corporate debtor under Section 7 is already reserved. Let the matter be put up on 23.12.2022 for consideration.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

December 02, 2022  
DS